

sing industries without ensuring quality standard of the food products;

(b) if so, what are the reasons for issuing such licences in food processing industries;

(c) what steps have been taken by the Government to ensure quality standard of the licenced food products;

(d) whether Government have set up any institute/organisation for certification and standardisation of quality of the licenced food products; and

(e) if so, what are the details of such institutions/organisation?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER): (a) to (e) The details are being collected and will be laid on the Table of the House.

Ban on use of celphos for preservation of foodgrains

1293. **SHRI SURENDRA SINGH THAKUR:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware of the severe toxic effects of 'celphos' on human being which has no antidote;

(b) if so, what steps have been taken by Government to ban the use of 'celphos' in preservation of foodgrains;

(c) whether it is a fact that 'celphos' used in preservation of foodgrains gets assimilated in foodgrains and creates toxic effects in the foodgrains thereby jeopardising health of the consumers; and

(d) if so, what steps have been taken by Government to remove the toxic effects from the foodgrains meant for human consumption?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINIS-

TRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) Yes, Sir

(b) The Registration Committee constituted under the Insecticides Act, 1968, has already imposed restrictions on the sale and use of Aluminium Phosphide. Aluminium phosphide can only be sold to the Government/Government Undertakings/Organisations like Ware-housing Corporations, Food Corporation of India etc., and such insecticide is to be used strictly under the supervision of the Government expert or by pest control operators whose expertise has been approved by the Plant Protection Adviser to the Government of India.

(c) Since the Phosphine gas released by celphos is present only temporarily in the foodgrains no health hazard is caused if recommendations as to use and practice are followed strictly.

(d) Does not arise.

Appointment of film producer as head of F.T.I.I., Pune

1294. **SHRI SURESH KALMADI:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have taken a decision to appoint a film producer as head of the FTII (Film and Television Institute of India), Pune; and

(b) if so, the name of the person so chosen?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): (a) No, Sir.

(b) Question does not arise.

Import of Pesticides etc.

1295. **SHRI ASHOK NATH VERMA:** Will the Minister of AGRICULTURE be pleased to state:

(a) the names of the pesticides, fungicides, herbicides etc. for which import

is allowed to the provisional registrants by the Registration Committee of Central Insecticides Board during the last one year alongwith the names of the parties and quantum of import allowed during the last one year and criteria for allowing of such imports and on whose recommendations, party-wise; and

(b) the names of the parties and products whose provisional registrations are pending with the Registration Committee and since when quantum of import requested and criteria for consideration of such import requests?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) and (b) The

information in respect of quantities allowed for import of pesticides registered on provisional basis in favour of different parties for the last one year is given in the Statement—1.

The information in respect of pending applications for provisional registration is given in the Statement—II.

Import of appropriate quantities of provisionally registered pesticides to registrants are allowed if (i) field trials have to be conducted for helping the further enquiry of Registration Committee, or (ii) the concerned pesticide is specifically required in the context of particular pest and disease situation in the country.

Statement-I

Names of the Pesticides for which import is allowed under Provisional Registration by the Registration Committee alongwith the names of the parties, quantum of import allowed during the last one year from 1.3.1988 to 28.2.1989

Sl. No.	Name of the applicant	Name of the product	Quantum of import
1.	M/s. Bayer (India) Ltd., Bombay	Tridimefon Tech.	125 kgs.
2.	M/s. Kamataka Insecticides and Fungicides, Bangalore	-do-	Not specified
3.	M/s. Crop Health Products Pvt. Ltd., Ghaziabad	-do-	Not specified
4.	M/s. Hoechst India Ltd., Bombay	Triazophos 60% w/w	Earlier granted 400 K.ltrs, now reduced to 12K.ltrs.
5.	M/s. Coromondal Indag Products P. Ltd., Madras	Methomyl Tech.	Earlier granted 67000 Kgs., now it is reduced to nil.
6.	M/s. May & Baker (India) Ltd., Bombay	Fosetyl-Al. Tech.	800 Kgs.
7.	M/s. Suraksha Chemicals and Engg., Bombay	-do-	35 Mts.
8.	M/s. Indofil Chemicals Co. Bombay	Propyzamide Tech.	Not specified

1	2	3	4
9.	M/s. Chith Chemicals, Madras	Chlorothalonil Tech.	200 Mts
10.	M/s. M. J. Export Pvt. Ltd., Bombay	Lambdacyhalothrin Tech.	Not specified
11.	-do-	Fluazifop-p-Butyl Tech.	Not specified
12.	M/s. Evid & Company Chemicals Ltd., Bharuch, Gujarat	Triazophos 60% w/w	Not specified
13.	M/s. A. P. State Agro Ind. Development Corp. Ltd., Hyderabad.	Methomyl 24% SL	1.3 Lakhs Ltres

Statement-II

Names of the Parties and Products whose Provisional Registration are pending with the Registration Committee

Sl. No.	Name of the applicant	Name of the product	Date of receipt of application
1.	M/s Industrial Minerals & Chemicals Co. Pvt. Ltd., Bombay	Phenamiphos Tech.	22.08.88
2.	-do-	Phenamiphos 10% CG	-do-
3.	M/s. Bharat Pulverising Mills Pvt. Ltd., Bombay	Bitertanol 25% WP	08.09.88
4.	-do-	Bitertanol Tech.	-do-
5.	M/s. Crop Health Products Pvt. Ltd., Ghaziabad	-do-	12.10.88
6.	-do-	Bitertanol 25% WP	-do-
7.	M/s. Volhro Limited, Medak (AP)	Oxidiazon Technical	17.10.88
8.	-do-	Bromoxynil-Tech. octanoate	25.10.88
9.	M/s. Rhone Poulence Agro Chemicals (India) Ltd., Bombay	2, 4-D ISO octyl-Ester-Tech.	-do-
10.	M/s. Volhro Limited, Secunderabad	-do-	-do-
11.	M/s. Rhone Poulence Agro Chemicals (India) Ltd., Bombay	Bromoxynil Tech.	-do-

12. M/s. Bharat Pulverising Mills Ltd., Bombay	Phenamiphos Tech.	14.12.88
13. M/s. Coromondal India Products India Ltd., Madras	Ethofenprox Tech.	-do-
14. M/s. A.P. State Agro Industries Development Corp. Ltd., Hyderabad	Triazophos 40% EC	30.11.88
15. M/s. Bharat Pulverising Mills Ltd., Bombay	Phenamiphos 10% CG	19.12.88
16. M/s. Gharda Chemicals Ltd., Bombay	Alphamethrin Tech.	29.11.88

Food, fruit and vegetable items added to the small scale list and exclusively reserved for processing sector

1296. SHRI ASHOK NATH VERMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state what are the names of the food, fruits and vegetable items added in the small scale list and exclusively reserved for processing in small scale sector for setting up of small units where setting up of large scale projects are not economical with a view to ensure remunerative prices to the farmers particularly small and marginal farmers for their products?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER): Following are the 19 food items reserved for exclusive development in the small scale sector:—

1. Ice Cream
2. Pickles & chutneys
3. Vinegar
4. Rice Milling
5. Dal Milling
6. Bread
7. Biscuits
8. Pastry
9. Confectionery (Excluding chocolates, toffees and chewing gums)
10. Rapeseed Oil Other than cases of except solvent State Agro extracted. Cooperatives and

11. Mustard Oil } Growers
Except solvent } Cooperatives
ex,tracted.
12. Sesame Oil ex-
cept solvent ex-
tracted.
13. Ground nut oil except solvent ex-
tracted.
14. Sweetened Cashewnut products
15. Poultry feed except in pellet form
16. Ground and processed spices other
than spice, oil and oleo resin spices.
17. Tapioca Sago
18. Tapioca flour
19. Synthetic syrups.

Impact on the state government due to hike in the issue price of rice and wheat

1297. SHRI B. SATYANARAYAN REDDY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state the details of the impact on the State Governments due to hike in the issue price of rice and wheat during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): The Central issue prices of rice and wheat fixed by the Central Government are, generally, lower than the prices prevailing in the market. The Central Government bears a substantial consumer subsidy on the quantity of rice and wheat